

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

Contempt Petition No. 13/2002 in
O.A. No.330/00117/1998

This the 26th day of July, 2021.

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)

Sanraj Tripathi s/o Shiv Saran Tripathi r/o Village- Bheeti Tiwari, PO Khowaipur, District- Gorakhpur.

Petitioner

By Advocate: Sri B.Tiwari

Versus

1. Ajai Kumar Srivastava Divisional Rail Manager (P), NE Railway, Varanasi.

2. Pradeep Kumar Gupta Divisional Rail Manager, NE Railway, Varanasi.

Respondents

By Advocate: Sri L.M.Singh

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

M.A. No. 1290/2021, is an urgency application filed by the respondents in this matter.

2. Learned counsel for respondents submitted that the matter being very old and the order being substantially complied, it may be heard today and may be disposed off finally.

3. Learned counsel for petitioner is also ready to argue the matter.

4. Urgency application No. 1290/2021 is allowed. As Id. Counsel from both sides are requesting that the matter be heard today, moreover, the entire record is also available in pdf. with us, let it be heard today.

5. Heard learned counsel for both the parties and perused the record.

6. Original Application No. 117/1998 was allowed far back on 12.4.2001, giving certain directions to the respondents. However, when the respondents failed to comply the order, a Contempt Petition No. 13/2002 was filed. However, it could not be decided because of an stay order passed by the Hon'ble High Court in the Writ Petition No.

27981/2002, filed against the order dated 12.4.2001 passed in the aforesaid O.A. no. 117/1998 by this Tribunal.

7. Learned counsel for respondents submitted that the order passed in O.A. has already been complied with by the respondents and he has filed a supplementary Affidavit of compliance along with M.A. No. 2668/2018 on 26.11.2018, which is available on record.

8. Learned counsel for respondents has prayed that as the order dated 12.4.2001 passed in O.A. No. 117/1998 has been complied with, contempt proceedings may be closed.

9. Learned counsel for the petitioner has submitted that, he has no objection if the contempt proceedings are closed, however, the petitioner may be given liberty to file fresh O.A. in the matter in wake of Railway Board letter No. D-43/12/2018- FH (e-iii) Dated 3.3.2020.

10. In view of the no objection by Id.counsel for the petitioner, the contempt proceedings are closed with the aforesaid liberty. Accordingly, the notices stand discharged.

11. All the MAs pending in this matter have now become infructuous, hence they are also dismissed as such

12. Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during Virtual hearing.

**(Tarun Shridhar)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**

HLS/-

